

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.180 of 2000

New Delhi, this 14th day of May,2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J)  
HON'BLE SHRI M.P.SINGH, MEMBER(A)

(S)

Bhagwan Dass Miglani  
S/o Shri Mool Chand Miglani  
R/o H.No.758, Sector-14  
Sonepat (Haryana)

... Applicant

(By Advocate:Shri H.P.Chakravorti)

versus

Union of India, through

1. The Chairman  
Railway Board  
The Principal Secretary to Govt. of India  
Ministry of Railways  
Rail Bhawan  
New Delhi

2. The General Manager  
Northern Railway  
Baroda House  
New Delhi

3. The Divisional Railway Manager  
Northern Railway  
New Delhi

... Respondents

(By Advocate:Shri R.P. Agarwal)

ORDER(Oral)

Shri Kuldip Singh,M(J)

Heard.

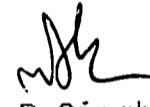
2. We find that as per allegation in the OA itself, particularly in paragraph 6.1, the applicant has stated that he has submitted numerous representations (Ann.A-6 colly.), including the one at page-31 of the paper book dated 14.12.1999. The said representation has not yet been disposed of. Even otherwise, we find, on merit of the case, that there is no

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dispute with regard to inclusion of names in the cadre of Head Train Examiner and Chief Train Examiner. In his representation, the applicant has also pointed out as to how vacancy was available against which he should have been considered.

3. In the circumstances, we direct the respondents to dispose of the representation submitted by the applicant on 14.12.1999 by passing a detailed, reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of as above. No order as to costs.

  
(M.P. Singh)

Member(A)

  
(Kuldip Singh)

Member(J)